

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 473/MP/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking appropriate directions against the unilateral raising and recovery of Supplementary Energy Charges and Supplementary Capacity Charges towards Emission Control Systems, including Combustion Modification System (CMS) for NOx Control and Flue Gas Desulphurization (FGD) for SO2 control, by NTPC Tamil Nadu Energy Company Limited (NTECL), prior to determination of the admissible supplementary tariff by the Hon'ble Commission, and for consequential protective and interim reliefs.

Petitioner : TNPDCCL

Respondent(s) : NTECL

Date of hearing : **10.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Anusha Nagarajan, Advocate, TNPDCCL
Shri Rahul Ranjan, Advocate, TNPDCCL
Ms. Swapna Seshadri, Advocate, NTECL
Ms. Ritu Apurva, Advocate, NTECL
Shri K.S. Badhrinath, Advocate, NTECL
Ms. Pragya Pushkar, Advocate, NTECL

Record of Proceedings

The matter was called out for hearing in hybrid mode.

2. During the hearing, the learned counsel for the Petitioner submitted that the present Petition has been filed seeking directions against the unilateral raising and recovery of supplementary energy and capacity charges towards Emission Control Systems, including CMS and FGD, prior to determination of the admissible supplementary tariff by the Commission. The learned counsel advanced submissions and requested the Commission to stay the enforcement of the supplementary invoices and restrain the Respondent from raising further invoices on the PRAAPTI Portal.
3. The learned counsel for the Respondent opposed the prayer for interim relief and advanced submissions in support of the supplementary invoices raised towards implementation of the Emission Control Systems.
4. The Commission, after hearing the parties, directed as under:



- a) Admit and issue notice to the Respondent, subject to just exceptions.
 - b) The Respondent to file its reply on or before **5.10.2026**, after serving a copy to the Petitioner, who may file its rejoinder, if any, **19.10.2026**.
 - c) In the interregnum, no precipitative action shall be taken against the Petitioner till the next date of hearing.
5. The Petition shall be listed for hearing on **3.11.2026**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

